



NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH
COURT- V

3) IA/2131/2022
C.P. (IB)/2486(MB)2019

CORAM:

SMT. ANURADHA SANJAY BHATIA
Member (Technical)

SHRI H. V. SUBBA RAO
Member (Judicial)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **05.08.2022**.

NAME OF THE PARTIES: SAMMEER SHETH

VS

PALMTREE DEVELOPMENTS PVT LTD

UNDER SECTION 7 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

IA 2131/ 2022

This is an application filed Under Section 12A of the Code for withdrawal of CP 2486 of 2019. Ms. Geeta Toraskar, Advocate appeared for the applicant and submitted that the above matter has been settled between the parties as the entire dues have been paid by the Corporate Debtor. RP confirmed receipt of CIRP costs and expenses also.

In view of the above, IA 2131 2022 is **allowed** and C.P. 2486 of 2019 is **disposed of** as withdrawn.

SD/-

SD/-

ANURADHA SANJAY BHATIA
Member (Technical)

H. V. SUBBA RAO
Member (Judicial)

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